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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
Retrenchment

O.A. No. 353 OF 1992.

~~E.A. No.~~

DATE OF DECISION th 5th March, 1993.

Shri Moti Tamaria & others Petitioner

Shri K.K.Shah Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Shri Moti Tamaria, ~~and~~
2. Shri Fula Natha
3. Shri Hiraji Ramji
4. Shri Gala-Mangal,

C/o. Kiran K. Shah,
3, Achalayatan Society
Division-II,
Nr. Memnagar Fire Station,
Navrangpura,
Ahmedabad - 9.

...Applicants.

(Advocate : Mr.K.K.Shah)

Versus

1. Union of India,
owning, representing and
administrating through its
General Manager (E),
Western Railway,
Head Quarter Office,
Churchgate,
Bombay - 20.
2. Divisional Railway Manager,
(Establishment, Engineering),
Western Railway,
Fratapnagar,
Vadodara - 390 004.
3. Deputy Chief Engineer (S & C),
Western Railway,
Ahmedabad Station Building,
Railwaypura,
Ahmedabad.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT

O.A.NO. 353 OF 1992.

Date : 05.03.1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Heard Mr.K.K.Shah, and Mr.N.S.Shevde, learned
advocates for the applicants and the respondents.

2. If the facts averred in the application, as to the
employment of the applicants and as to the termination of
their employment being on the ground of their being medically
unfit ~~or~~ ^{are} correct, the respondents, the Railway Administration,

may get the applicants medically examined by competent Railway doctors and, if on such medical examination, the applicants are found fit, the authorities may consider the applicant's case for re-employment. ~~and~~ On behalf of the applicants Mr. K. K. Shah, states that the applicants will not claim back wages, in case they are employed again. ~~It~~ With these observations and directions the application stands disposed of. No order as to costs. Notice is discharged.



(V. Radhakrishnan)
Member (A)



(N. B. Patel)
Vice Chairman

AIT